

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 26531/2024

(Arising out of impugned final judgment and order dated 05-10-2023 in WP No. 2113/2021 passed by the High Court of Judicature at Bombay, Bench at Nagpur)

THE STATE OF MAHARASHTRA & ANR.

Petitioner(s)

VERSUS

SHAHBABU EDUCATION SOCIETY & ORS.

Respondent(s)

(IA No.133771/2024-CONDONATION OF DELAY IN FILING and IA No.133782/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.133784/2024-EXEMPTION FROM FILING O.T.)

Date : 28-06-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
(VACATION BENCH)

For Petitioner(s)

Mr. Aaditya Aniruddha Pande, AOR  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Ms. Preet S. Phanse, Adv.  
Mr. Adarsh Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Rule 41A of the Maharashtra Employees of Private Schools (Conditions of Service) Rules, 1981 was brought into force with effect from 8<sup>th</sup> June, 2020 which cannot be applied to a transfer effected on 31<sup>st</sup> March, 2020.

Therefore, there is no reason to interfere with the impugned order of the High Court. The Special Leave Petition is accordingly dismissed.

Pending applications also stand disposed of.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER